NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/547/ (IB)/2017

NAME OF THE PETITIONER(S)

: FOSROC CHEMICALS

NAME OF THE RESPONDENT(S)

: CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S. KARTHIKEI BALAN

PREETHI. S. ARASU 2. S. Yasar Arafalta

Coursel for Respect Great
Coursel for Relitions

ORDER

Counsels for both the parties are present. Counsel for Corporate Debtor without prejudice to his rights and contention offered Rs.5 lakh as full and final settlement between the parties which he has promised to pay within one week and prayed for time. Counsel for the Petitioner submitted that it should not be less than Rs.5,50,000/-However in order to reconcile and settle the matter, the Bench suggested to the Counsel for the Corporate Debtor to pay Rs.5 lakh within one week by way of D.D. to which the Counsel for the Petitioner did agree. Put up on 19.09.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)